

OA 772/06

(1)

12/11/01

Hon. Mr. Rafquddin, I.M.

Sh O.P. Ichare for applicant. Sh. D.C. Sarker for respondent.

Sub CA has been filed today after service on the applicant on 28/5/01. The same is taken on record.

It has been pointed out by the learned counsel for the parties that the relief for quashing of the charge sheet as well as the punishment order dt 11/2/88, whereby the measurements have been withheld, has since been cancelled by the appellate authority vide order dt 14/8/00. As a result the relevant part has become infertile & the same is dismissed as such.

R
I.M.